

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 10440/2023

(Arising out of impugned final judgment and order dated 24-05-2023 in A. No. 2236/2022 u/s 482 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 12-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Somesh Chandra Jha, AOR
Ms. Pyoli, Adv.
Mr. Mayank Gautam, Adv.

For Respondent(s) Mr. Ardhendhudhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned
counsel for the State, the matter stand adjourned.

List after four weeks.

The interim order already passed shall
continue till the next date of hearing.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR